

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A', NEW DELHI**

Before Ms. Suchitra Kamble, Judicial Member

Dr. B. R. R. Kumar, Accountant Member

(Through Video Conferencing)

ITA No. 2780/Del/2018 : Asstt. Year : 2013-14

ITA No. 2781/Del/2018 : Asstt. Year : 2014-15

Brijesh Bhanote, A-1136, Pocket-A, Vasant Kunj, New Delhi-110070	Vs	ACIT, Central Circle-06, New Delhi
(APPELLANT)		(RESPONDENT)
PAN No. AAHPB7651H		

Assessee by : None

Revenue by : Sh. Satpal Gulati, CIT DR

Date of Hearing: 29.09.2021

Date of Pronouncement: 07.10.2021

ORDER

Per Dr. B. R. R. Kumar, Accountant Member:

The present appeals have been filed by the assessee against the orders of the Id. CIT(A)-24, New Delhi dated 31.01.2018.

2. At the outset, it was brought to the notice of bench by the Id. AR that the assessee has filed application under the "Direct Tax Vivad se Vishwas Act 2020" and has already submitted Form 1 & 2 and Form 3 have been issued by the designated authority.

3. Keeping in view the exercise of option by the assessee to opt for the scheme, the appeal of the assessee is being dismissed as infructuous.

4. In the result, both the appeals of the assessee are dismissed.

Order Pronounced in the Open Court on 07/10/2021.

Sd/-

(Suchitra Kamble)
Judicial Member

Dated: 07/10/2021

Subodh Kumar, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-

(Dr. B. R. R. Kumar)
Accountant Member

ASSISTANT REGISTRAR